

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 8243 of 2021

Ram Pravesh Dangi @ Ramprush Dangi... ... Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rajesh Kumar Singh, Advocate

For the Opposite Party : Mr. Someshwar Roy, A.P.P.

For the Informant : Mr. Om Prakash Singh, Advocate

2/08.09.2021 Heard the parties.

The petitioner is an accused in connection with Mayurhand P.S. Case No. 28 of 2021.

It has been alleged that on the inducement of the petitioner that the investment amount in Alchemist Infra Limited Company would be doubled in 6 years, the informant had invested an amount of Rs. 50,000/- However, neither the interest nor the principal amount was returned to the informant.

The petitioner is alleged to be an agent of the company, though, on investigation it appears that no such company exists.

In view of the nature of allegations levelled against the petitioner, I am not inclined to allow this application and the same is hereby rejected at this stage.

(Rongon Mukhopadhyay, J)